

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CP No. 113 (ND)/2015

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
07.11.2017**

**NAME OF THE COMPANY: Janakiranau Srinivasan & Nava Healthcare
Pvt. Ltd.**

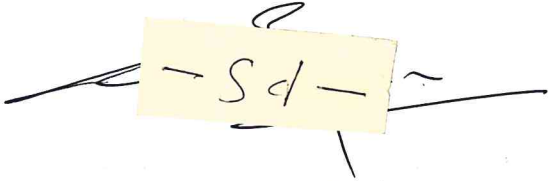
SECTION OF THE COMPANIES ACT: 397/398

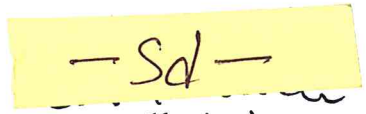
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner:	Mr. Ramesh, Advocate		
	For the Respondent:	Mr. Navin Kumar, Advocate for R 1-3. Mr. Pankaj Kumar Singhal, PCS		
		Ms. Nishi Chaudhary for PNB Mr. Deen Dayal Soni, AGM PNB, Shalimar Bagh.		

ORDER

Mr. Deen Dayal Soni, AGM of Punjab National Bank, Shalimar Bagh is present along with his counsel. They submit that the bank is ready to release the title deeds of the mortgaged property. Decree Holder is at liberty to approach the bank for due release of his title deeds.

To come up for further consideration on 13th December, 2017.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)